

Annexure - 7														
Name of the Corporate Debtor- Vijay CRISpace Private Limited														
Date of commencement of CIRP - 28.07.2021														
List of creditors as on - 18.03.2026														
Operational creditors (Government Dues)														
Sl. No.	Name of creditor	Details of claim				Detail				Amount of contingent claim	Amount of any mutual dues that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of Voting share					
1	Talati, Kothare Tehsil Office Karjat	29.11.2021	6,60,600	6,60,600	NA Tax	-	-	NO			-	-	-	
2	Assistant Commissioner, CGST & CX, DIV-I, Bhiwandi	02-01-2022 and 10-03-2026	6,62,83,196	2,63,33,716	GST	-	-	NO			-	3,99,49,480	-	The Claim dated 02.01.2022 of Assistant Commissioner, CGST & CX, DIV-I, Bhiwandi was admitted to the tune of Rs. 2,63,33,716/- Further, vide claim dated 10.03.2026, the Assistant Commissioner, CGST & CX, DIV-I, Bhiwandi, filed fresh claim of Rs. 3,99,49,480/- (second claim) without mentioning reference of the earlier claim. This second claim also had component of order which was already admitted in 2022. As per Regulation 33(10) of IRR (Insolvency Resolution Process For Corporate Persons) Regulations, 2016, in the event claims are received after the period specified under regulation 32(1) and up to seven days before the date of meeting of creditors for voting on the resolution plan or the initiation of liquidation, as the case may be, the IRP or RP, shall verify all such claims and categorise them as acceptable or non-acceptable for collation. The second claim received on 10.03.2026 from Assistant Commissioner, CGST & CX, DIV-I, Bhiwandi is after the creditors has already voted on the resolution plan, in fact the resolution plan is awaiting approval from the Adjudicating Authority in IA 2145/2023. In light of the expiry of the statutory timeline for claim collation, the second claim of Rs. 3,99,49,480/- has not been admitted.
3	Deputy Commissioner of State Tax, THA-VAT-E-003	12.10.2022	40,69,437	40,69,437	VAT	-	-	NO			-	-	-	
4	Commissioner of State Tax THA-VAT-E-004	12.10.2022	1,56,79,834	1,56,79,834	GST	-	-	NO			-	-	-	
TOTAL			8,66,93,067	4,67,43,587								3,99,49,480		